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NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD

IA 246 of 2017 in CP(CAA) No. Inv. 4153/NCLT/AHM/2017  
c.w. CA(CAA) No. 21/NCLT/AHM/2017

Coram:

Present: Hon'ble Mr. BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 28.08.2017**

Name of the Company: Shaswat Nirman Pvt Ltd

Section of the Companies Act: Section 230-232 of the Companies Act, 2013

**S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE**

1. GARGI R. VYAS ADVOCATE TRANSFEROR  
COMPANY



2.

**ORDER**

Learned Advocate Ms. Gargi Vyas present for Applicant.

Heard arguments of Learned Counsel for Applicant in IA 246/2017.

This application is filed to condone the delay of 6 days in filing the petition.

The reason stated is "owing to intervening festivals and bank holidays, as also national holiday, the applicant and the transferee company could not comply to the said regulations of filing the petition within the stipulated period of 7 days. It is a sufficient reason".

Hence, delay is condoned.

Application is allowed.



BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL

Dated this the 28th day of August, 2017.